

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

01/05/2019

O.A./260/279/2019

S PATTANAYAK  
-V/S-  
D/O POST

ITEM NO:22

FOR APPLICANTS(S) Adv. : Mr. R.N. Parija

FOR RESPONDENTS(S) Adv.: Mr. B., Swain

| Notes of The Registry | Order of The Tribunal                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
|-----------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|                       | Heard Ld. Counsels for the applicant and respondents.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
|                       | Applicant's counsel submitted that the applicant has filed representation dated 16.04.2019 (Annexure-A/5) to the disciplinary authority seeking some more time to submit the reply on the IO's report. He further submitted that due to illness of the applicant for which he has enclosed copy of the medical certificate he is unable to file reply within time as communicated by the disciplinary authority for which he has submitted the representation dated 16.04.2019 (Annexure-A/5). He further submits that the representation has not been considered till date. Respondents' counsel wants some time to obtain instructions from the respondents. |
|                       | In view of the above submissions and taking note of the fact that the                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |

representation dated 16.04.2019 (Annexure-A/5) filed by the applicant is pending with the respondents and without expressing any opinion on the merit of this case, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 16.04.2019 (Annexure-A/5) of the applicant and dispose of the same as per law by passing a speaking order under intimation to the applicant within a period of ten days from the date of receipt of a copy of this order and if the said representation has been disposed of, then applicant be informed about the decision on the representation of Annexure-A/5 within ten days from the date of receipt this order.

The O.A. is disposed of at this stage accordingly. Urgent copy of this order be given to Ld. Counsels for both the sides. No costs.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

kb